

stripper has gone down by around 60 kg per tonne of Urea produced. This has made Plant more energy efficient.

In addition to above, RCF as part of its Replacement and Renewal strategy is upgrading its plants with latest state of the art technologies in the field of pollution control, DCS system, value addition to by products etc.

#### **Revival package for closed fertilizer units**

1425. SHRI K.E. ISMAIL: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government has taken a decision on the revival package for eight closed fertilizer units owned by Fertilizer Corporation of India (FCI) and the Hindustan Fertilizer Corporation Ltd. (HFC);

(b) if so, the details thereof; and

(c) if not, at what stage is the proposal?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) to (c) The Cabinet approved, in principle, a proposal for revival of closed units of FCIL & HFCL in April, 2007. In October, 2008, the Cabinet approved the constitution of an Empowered Committee of Secretaries (ECOS) under the Chairmanship of Secretary (F) with the mandate to evaluate all options for revival of closed units of HFCL and make suitable recommendations for consideration of CCEA. The ECOS considered the various options and finalized its recommendations. Based on the recommendations of the ECOS, a proposal for revival of the closed units of HFCL & FCIL was submitted for consideration of CCEA. The CCEA has approved the proposal in its meeting held on 4th August, 2011.

#### **Demands of cell phone consumers**

1426. SHRI N.K. SINGH:

SHRIMATI SHOBHANA BHARTIA:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether Government is considering several demands made by the consumer forums, foremost of which is to have a single tariff plan for all pre-paid consumers in the country;

(b) whether Government would introduce other consumer friendly services such as Value Added Services (VAS) operations only with consumer consent; and

(c) whether Government considers creation of a monitoring cell to check online grievances, etc.?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) The Telecom Regulatory Authority of India (TRAI) had sought views of stakeholders, as part of a consultation process undertaken recently, regarding demand for single plan for all pre-paid consumers in the country. The majority of stakeholders are not in favour of the 'One Plan for All' suggestion.

(b) TRAI had issued a Direction on 3rd May, 2005, mandating all access service providers that no chargeable value added service shall be provided to a customer without his explicit consent and any value added service, being provided free of charge earlier, shall not be made chargeable without the explicit consent of the customer. TRAI issued further directions prescribing the manner in which the explicit consent of the customer is to be obtained before providing value added services. TRAI has recently issued a Direction to all the service providers, on 4th July, 2011, prescribing that confirmation should be obtained from consumers through SMS or email or Fax or in writing within 24 hours of activation of value added service, failing which the service shall be deactivated without any cost to the consumer.

(c) Department of Telecom (DoT) has adopted Centralized Public Grievance Redressal and Monitoring System (CPGRAMS), a web based on-line System, developed by National Informatics Centre for expediting the grievance redressal processes in respect of grievances received in Public Grievance (PG) cell of DoT.

#### **Data privacy and protection**

1427. SHRIMATI SHOBHANA BHARTIA:  
SHRI N.K. SINGH:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether Government is considering imposing penalties on Business Process Outsourcing (BPO) firms that compromise on data privacy of individual consumers;

(b) whether Government is working closely with the united States to replicate existing global best practices in the realm of data security and privacy;

(c) whether Government finds the provisions linked to data privacy and data protection in the IT Act, 2000 inadequate; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): (a) Section 43A of the Information Technology Act, 2000 prescribes the body corporates to implement reasonable security practices and procedures. The section provides for compensation to be paid by body corporate, commensurate to the damages suffered by the affected person in case of leakage of sensitive